

के.प्र.क्र. (प्रक्रिया) नियमावली के नियम 22 के अन्तर्गत दि: शुल्क प्रति

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, HIGH COURT CAMPUS, JODHPUR.  
COPY OF ORDER DATED 06.02.2008 PASSED IN MA No. 127/2006  
IN OA No. 254/2006.

APPLICANT  
RAJEE RAM & ANR. Vs

RESPONDENTS  
U.O.I. & Others

Date of Order 6.2.2008 in MA No. 127/2006 in OA No.  
254/2006.

Mr. S.K. Malik, Advocate, counsel for applicants.  
Mr. Mahendra Kumar Godara, Advocate, holding brief of  
Mr. Vineet Kumar Mathur, ASGI, for respondents.

Notices were issued and served. Opposite parties  
are represented by counsel.

Considering the facts of this case (as stated in the  
O.A.), the delay in filing O.A., if any, is condoned.  
Explanation furnished constitute sufficient cause. O.A.  
shall be treated to have been filed within time.



COMPARED &  
CHECKED

Misc. Application is allowed.

SJ/-  
[R.R.BHANDARI]  
MEMBER[A]

Sd/-  
[A.K.YOG]  
MEMBER[J]

CERTIFIED TRUE COPY

Dated 08/02/08

अनुभास अधिकारी (न्याय)  
Section Officer (Law)  
केन्द्रीय व्यापार अधिकरण  
Central Administrative Tribunal  
जोधपुर न्यायपीठ, जोधपुर  
Jodhpur Bench, Jodhpur.